

**Central Administrative Tribunal  
Principal Bench, New Delhi**

CP No. 151/2018  
in  
OA No.1227/2014

This the 3<sup>rd</sup>day of December, 2018

**Hon'ble Mr. K.N. Shrivastava, Member (A)  
Hon'ble Mr. S.N. Terdal, Member (J)**

Vikash Kumar, Age-29 yrs. (Applicant No. 2)  
S/o Sukhbir Singh  
R/o VPO - Nara  
Teh.Madlauda, Panipat  
Haryana – 132113.

....Applicant

(By Advocate :Mr. Rajesh Chauhan for Mr. Sachin Chauhan)

Versus

1. Sh. AshimKhurana  
Chairman  
S.S.C.  
Block No. 12, CGO Complex  
Lodhi Road, New Delhi – 3.
2. Sh. Amulya Patnaik  
Commissioner of Police  
Delhi Police  
Police Headquarter  
MSO Building, New Delhi.

....Respondents

(By Advocates : Mr. Ranjan Tyagi  
Mr. Anuj Kumar Sharma for Mr. Amit Anand)

**ORDER (ORAL)**

**Mr. K.N. Shrivastava :**

This CP has been filed for alleging non-compliance of Tribunal's order dated 23.11.2017. Mr. Rajesh Chauhan, appearing as proxy for Mr. Sachin Chauhan, learned counsel for petitioner submits that in view of the order dated 30.11.2018 passed by the respondents, a copy of which has been placed on record, whereby the candidature of the petitioner for the post of

Sub-Inspector in Delhi Police has been cancelled, this CP has become infructuous. Disposed of as such. Notices issued to the respondents shall stand discharged.

2. The petitioner, however, shall have liberty to take recourse to appropriate remedy, as available to him under law, in regard to cancellation of his candidature.

**(S.N. Terdal)**  
**Member (J)**

**(K.N. Shrivastava)**  
**Member (A)**

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